

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.21
C.P.(IB) No.22/BB/2024

IN THE MATTER OF:

M/s. Protonn Interactive Pvt. Ltd. ... Petitioner
Vs.
The ROC, Karnataka ... Respondent

Order under Section 59 (7) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 30.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Shri Ganesh P Pai

ORDER

1. Heard the Ld. Counsel for the Liquidator.
2. In compliance to order dated 27.02.2024, Ld. Counsel for the Liquidator has filed a memo vide Dy.No.1921 dated 26.03.2024. The same is taken on record.
3. Report from the ROC is still awaited. Therefore, further two weeks' time is granted to ROC to file its report.
4. Upon receipt of the same, the Petitioner is granted one week's time to file response/reply, if any, after duly serving the copy on the other side.
5. List the case on **31.05.2024**

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)